

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 31st day of July, 2003.

Original Application No. 184 of 2003.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman.
Hon'ble Mr. D.R. Tewari, Member- A.

1. Mukesh Kumar S/o Sri Bhagwan Das.

C/o Dr. G.P. Lodhi, K.K. Puri Avas Vikash Colony,
Jhansi.

2. D.K. Parasar S/o Sri G.P. Parasar
51, Old Raiganj, Sipri Bazar, Jhansi.

.....Applicants

Counsel for the applicants :- Mrs. Mahima Maurya

V E R S U S

1. Union of India through the Secretary,
M/o Agriculture, New Delhi.

2. Indian Council of Agricultural Research through its
Secretary, ICRA, Krishi Bhawan, New Delhi.

3. Senior Administrative Officer, Indian Grass Land
and Fodder Research Institute, Jhansi.

4. Director, Indian Grass Land and Fodder Research
Institute, Jhansi. U.P.

.....Respondents

Counsel for the respondents :- Sri B.B. Sirohi

O R D E R (Oral)

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

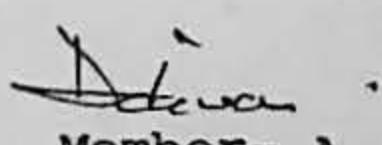
By this O.A filed under section 19 of the Administrative Tribunals Act, 1985, the applicants have prayed for a direction to the respondents to continue the applicants in employment, since the scheme in which they were working ~~and~~ ^{and} is ~~also~~ likely to subsist beyond 31.03.2003 and also pay them full salary and allowances w.e.f 01.04.2002.

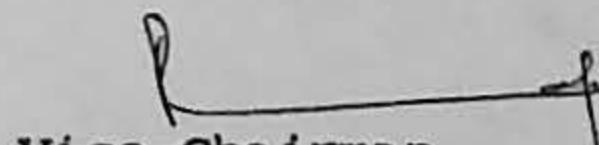
2. It appears that before filing this O.A applicants

had also filed representations before the respondents on 17.08.2002 and 30.11.2002 for the reliefs claimed in the O.A. This Tribunal by order dated 12.03.2003 gave liberty to respondents to decide the representations of the applicants. In pursuance of the order mentioned above, the representations have been decided by order dated 07.04.2003. In the order it has been mentioned that the project "Network Collaborative Programme on Crop Based Animal Production System" has been completed and the report has been submitted. It has been further mentioned that the continuation of the applicants in the service was with the condition that it shall be co-terminus on completion of the project and for this applicants have given undertaking. Copy of the order has also been filed as Annexure CA- 4 to the counter reply. As the project has been completed and the report has been submitted, we do not find any good ground for interference of this Tribunal.

3. Admittedly, the applicants are not in service since 01.04.2003. By filing amendment application No. 2605/03 applicants have prayed to amend the O.A for challenging the order dated 07.04.2003. We have examined the order which has already been filed alongwith counter reply and in view of the clear position mentioned above, the amendment does not appear necessary and is rejected accordingly. The O.A is also dismissed having no merit.

4. There will be no order as to costs.


Member- A.


Vice-Chairman.

/Anand/